

**FORM C**  
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**  
 (Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

From  
 State Bank of India,  
 Stressed Assets Management Branch Patna (04443),  
 5<sup>th</sup> Floor, Administrative Office,  
 J.C.Road, Antaghat, Patna  
 Bihar-800 001.

Date - 03.12.2019

Regd. Office : 1-Strand Road, Kolkata-700 001  
 Corporate office : Madam Cama Road, Nariman Point, Mumbai-400 021.

To  
 Sri Sanjay Kumar Agarwal  
 (The Interim Resolution Professional / Resolution Professional,  
 Address- Draupadi Mansion, 3<sup>rd</sup> Floor,  
 11, Brabourne Road, Kolkata- 700 001

**Subject: Submission of claim and proof of claim.**

Madam/Sir,

State Bank of India (Name of the financial creditor), hereby submits this claim in respect of the corporate insolvency resolution process of M/s Adi Ispat Pvt Ltd [name of corporate debtor]. The details for the same are set out below:

Relevant Particulars	
1.	Name of the financial creditor
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)
3.	Address and email address of the financial creditor for correspondence
4.	Total amount of claim (including any interest as at the insolvency commencement date i.e. 22.11.2019 Interest up to 21.11.2019)
5.	Details of documents by reference to which the debt can be substantiated
6.	Details of how and when debt incurred
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim
8.	Details of any security held, the value of the security, and the date it was given  Valuation date:-18.02.2019

**STATE BANK OF INDIA**  
**PAN-AAACS8577K**

State Bank of India, Stressed Assets Management Branch Patna (04443), 5<sup>th</sup> Floor, Administrative Office, J.C.Road, Antaghat, Patna Bihar-800001  
 SBI.04443@SBI.CO.IN

OUTSTANDING-75,96,14,165.91  
 INTEREST- 59,23,89,172.64  
 LEGAL EXP.- 19,23,938.00

TOTAL RS. 135,39,27,276.55

1. SANCTION LETTER FOR RESTRUCTURING CUM ENHANCEMENT OF CREDIT FACILITIES DATED 04.04.2013.  
 2. SUPPLEMENTAL AGREEMENT OF LOAN FOR INCREASE IN THE OVERALL LIMIT

LOAN FROM BANK IN TERMS OF LAST SANCTION LETTER DATED 04.04.2013

NIL

1. Equitable mortgage of Land together with all the building and the structure thereon in the name of Adi Ispat Pvt. Ltd. situated at Mauza-Manjhaladih, Gadi Srirampur having an area of 1086.00 Decimals & Plant & machinery with other fixed assets.  
 Value Rs-11.66 Cr

2. Equitable mortgage of landed properties in the name of Sri Amit Kr Sarawgi, situated at Mauza- Manjhaladih, Gadi Srirampur, having total area of 510.50 Decimals. Valued Rs 1.18 Crore.

3. Equitable mortgage of





Relevant Particulars

landed properties in the name of Ashok Kumar Sarawgi situated at Mauza-Manjhaladih, Gadi Srirampur having total area of 1069.79 Decimals Valued Rs 2.48 Crore  
 4. Equitable mortgage of landed properties in the name of Sri Ashok Kumar Sarawgi situated at Mauza-Manjhaladih, Gadi Srirampur, having total area of 635.75 Decimals, Valued Rs 1.24 Crore.  
 5. First charge by way of equitable mortgage of freehold rights in favour of SBI of the plot measuring 33.24 acres situated at Mauza Manjhaladih, Gadi Srirampur, Pargana Kharadiha, P.S. Giridih, District - Giridih owned by Sri Bir Ispat Pvt. Ltd., associate concern of the company together with all the building and structure thereon. Valued Rs 6.49 Crore.  
 6. Equitable mortgage over landed property in the name of M/s Adi Ispat Pvt Ltd of total area 2.89 acres, Mouza Manjhaladih, Thana No 267. Valued Rs 0.57 Crore.  
 7. Equitable mortgage over landed property registered in the name of Adi Ispat Pvt Ltd Khata 56, total area 1.16 acres., Registered Deed No 1324/1176 dt 20.03.2012 located at Manjhaladih, Giridih. Valued Rs 0.23 Crore.  
 8. EM of Flat No. 3A, 3rd Floor, Block A, Brindavan Garden, Giridih. Vide Regd. Sale Deed No. 4786/4357 dated 30.03.2013 in the name of Sri Amit Kumar Sarawgi, Built up area - 1237 Sq. Ft. Valued Rs 0.25 Crore

9. Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	ACCOUNT NO-NO LIEN ACCOUNT SAMB PATNA; ACCOUNT NO-33645698961 AT STATE BANK OF INDIA, J.C.ROAD BRANCH, PATNA IFSC CODE-SBIN001233
10. List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor	ACCOUNT STATEMENT WITH INTEREST APPLICATION 1. SANCTION LETTER FOR RESTRUCTURING CUM ENHANCEMENT OF CREDIT FACILITIES DATED 04.04.2013. 2. SUPPLEMENTAL AGREEMENT OF LOAN FOR INCREASE IN THE OVERALL LIMIT 5.COMPROMISE OFFER LETTER BY THE BORROWERS

(Signature of financial creditor or person authorised to act on his behalf)  
 [Please enclose the authority if this is being submitted on behalf of the financial creditor]

Name in BLOCK LETTERS : DILIP KUMAR PATHAK

Position with or in relation to creditor : AUTHORISED OFFICER, STATE BANK OF INDIA, SAMB PATNA  
 Address of person signing : STATE BANK OF INDIA, STRESSED ASSETS MANAGEMENT BRANCH, ANTAGHAT, J.C.ROAD, PATNA, BIHAR-800 001.

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.





**DECLARATION**

- I, DILIP KUMAR PATHAK, currently residing at Patna, Bihar do hereby declare and state as follows: -
1. M/s ADI ISPAT PVT LTD, the corporate debtor was, at the insolvency commencement date, being the 22<sup>nd</sup> day of November 2019, actually indebted to me for a sum of **Rs. 1,35,39,27,276.55**
  2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
  4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
  5. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
  6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.


Date: 03.12.2019  
Place:- Patna

**VERIFICATION**

I, DILIP KUMAR PATHAK, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

Verified at Patna on this 3<sup>rd</sup> day of December, 2019.

(Signature of the claimant)



(Signature of claimant)

